

THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "SMC" BENCH

**Before: Ms. Annapurna Gupta, Accountant Member
And Shri TR Senthil Kumar, Judicial Member**

**ITA No. 1568/Ahd/2024
Assessment Year 2018-19**

Yugnirman Education Trust, Kiritk Kumar B Pandya Aadarsh Nivas, Veri Hanuman Road Lunawada, Panchmahal-389230 PAN: AAATY1293P (Appellant)	Vs	The ITO, Ward-1 Panchmahal (Respondent)
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**Assessee by: Ms. Urvashi Sodhan, A.R.
Revenue by: Shri Ketan Gajjar, Sr. D.R.**

Date of hearing : 11-11-2024
Date of pronouncement : 19-11-2024

आदेश/ORDER

PER : TR SENTHIL KUMAR, JUDICIAL MEMBER:-

This appeal is filed by the assessee as against appellate order dated 29-07-2024 passed by Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi arising out of the assessment order passed u/s. 147 r.w.s. 144 of the Income Tax Act, 1961 (hereinafter referred to as the 'Act') relating to the assessment year 2018-19.

2. At the outset, the ld. counsel appearing for the assessee submitted that the ld. Assessing Officer passed giving effect order to the CIT(A)'s order, allowing depreciation claimed by the assessee trust thereby assessing the revised total income as Rs. 54,423/- which results into no tax payable. Therefore, the assessee be permitted to withdraw the above appeal. Recording the above reason stated by the assessee, the appeal filed by the assessee is hereby dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 19-11-2024

Sd/-

(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER
Ahmedabad : Dated 19/11/2024

Sd/-

(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद